85

Serial No.	Name of the Scheme (Tehsil & District)					Loan Roquested (Rs. in lakhs)	Date of receipt in REC
13	Khandwa District					50-91	21-11-73
14	Balaghat Distt.					41.10	21-11-73
15	Dewar District					45.05	21-11-73
16	ST Scheme for Sehore District					55-68	27-11-73
17	Brindaranawagarh Tehsil, Raipu	r Distt.				44 49	19-12-73
18	Bargi tehsil, Jabalpur Distt.					31-97	16-1-74
19	Jaura-Vijayapura & Sabalgarh T	Cehsils of]	Mourena	District		58.08	21-1-74
20	Mungli Tehsil, Bilaspur Distt.				***	41.67	12-2-74
21	Bauda Tehsil, Sagar Distt.					32.90	12-2-74
22	Khilchipur & Jeerapur Tehsils, 1	Rajgarh D	istrict			58-16	19-2-74
23	Narsinggarh & Sarangpur Tehsil	s, Rajgerl	1 Distric	t		59.96	19-2-74
24	Pohri Tehsil, Shivpuri Distt					60.39	23-2-74
25	Reli Tehsil, Sagar Distt., Mini Sc	cheme				5.46	26-3-74
26	Khaurai Tehsil, Sagar Distt.					30.51	26-3-74
27	Balaghat Distt., Mini Scheme					6.50	26-3-74
28	Warasconi Tehsil, Balaghat Dist	t.		• •		19.85	11-4-74
			T	OTAL	*.*	1234.78	

मध्य प्रदेश को सिचाई के लिए विशेष सहायता

243. श्री जगदीश जोशी: क्या सिंचाई श्रीर विद्युत मन्त्री यह बतानें की कृपा करेंगें कि:

- (क) सिंचाई की दृष्टि से मध्य प्रदेश की किन किन नदियों का सर्वेक्षण हो चुका है और किन-किन नदियों का ग्रभी सर्वेक्षण किया जाना है; ग्रौर
- (ख) कन्द्रीय सरकार मध्य प्रदेश को सिंचाई के प्रयोजनों के लिए किस प्रकार की विशेष सहायता देन का विचार रखती है ?

f[Special assistance to M.P. for irrigation

- 243. SHRI JAGDISH JOSHI: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) the names of the rivers in Madhya Pradesh in regard to which a survey from

√ / English translation.

the irrigation point of view has been completed and Uie names of rivers in regard to which a survey is yet)to be conducted; and

(b) the nature of the special assistance which the Central Government propose to provide to Madhya Pradesh for irrigation purposes?]

सिंचाई और विद्युत मंद्रालय में उप मंत्री (प्रो॰ सिद्धेश्वर प्रसाद): (क) मध्य प्रदेश में यमुना, टोंस, सोना, महानदी, गोदावरी, नर्मदा, तापी ग्रादि मुख्य नदी वेंसिन हैं। चूंकि सिंचाई की दृष्टि से सर्वेक्षण तथा अन्वेषण एक सतत प्रक्रिया है, सिंचाई उद्देश्यों के लिए इन वेंसिनों में ग्रीर परियोजनाओं को प्रारम्भ करने के लिए ग्रपेक्षित अन्वेषण कार्य राज्य सरकार द्वारा किये जा रहे हैं।

(ख) इस समय विशेष सहायता देने का कोई प्रस्ताव नहीं है। f[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) The main river basins in Madhya Pradesh are the Yamuna, the Tons, the Seme, the Mahanadi, the Godavari, the Narmada and the Tapi etc. Since survey and investigations from irrigation point of view is a continuous process, the required investigations for taking up more project for irrigation purposes are being carried out in these basins by the State Government.

(b) No special assistance is contemplated at present.]

Pending cajes with C.B.I.

244. SHRI L. MAHAPATRO: SHRI S. KUMARAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a large num ber of cases are pending with the Central Bureau of Investigation for the last two years;
- (b) if so what are the details thereof and what are the reasons for delay in dis posal; and
- (c) what steps Government propose to take for expeditious disposal of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) No,

Sir. As on 30-6-74 only 55 cases were pending for over 2 years. Of these investigations as such have been completed by the CBI in respect of as many as 42 cases which are now pending for other reasons such as courts' Stay Orders or want of "Sanction", "Consent" or "Complaint" from the concerned competent authorities which is required for purposes of launching the prosecution. Thus only 13 cases were pending for investigation with the CBI for over 2 years as on :i0 6-74.

(b) The nal ire of offences involved in the cases pending for over 2 years are: misappropriation, cheating, possession of

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disproportionate assets and breaches of fiscal laws etc. Apart from the limitation of resources of the CBI, the delay in the finalisation of such cases is due mainly to the complicated nature of the investigations which include tracing, collection and scrutiny of voluminous records, which, in some cases, being old, are not always readily available, time consuming process of valuation of immovable properties and examination of large number of witnesses spread in different parts of the country.

(c) The position is kept under close watch; every case pending investigation for over one year is personally reviewed each month by the Director, CBI in a meeting with his senior officers and suitable directions are given with a view to expediting the investigations; such other measures as may be nescessary for this purpose continue to be taken by the Government from time to time.

245. [Transferred to the 6th August, 1974]

Power rationing in States

246. SHRI J. S. ANAND: Will the Minis ter of IRRIGATION AND POWER be pleased to state:

- (a) whether it is a fact that certain State Governments have introduced power rationing:
- (b) if so, what is Central Government's reaction thereto; and
- (c) what are the names of the States where there has been lay-on: due to power rationing and the number of employees affected in each State?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND **POWER** (PROF. **SIDDESHWAR** PRASAD): (a) and (b) Due to the demand being greater than the power availability in several States, State Governments have introduced power rationing so as to match available generation with load requirements. The Ministry of Irrigation and Power have framed certain guide lines for rational distribution of power.